

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 30567 OF 2019

(Arising out of **Order-in-Original** No. VSP-EXCUS-001-COM-006-19-20, dated 21.06.2019 (Denovo)
passed by Principal Commissioner of Central Tax, Visakhapatnam)

R. Narasinga Rao

G V M C Contractor,
50-37-6, T P T Colony,
Seethammadhara,
Visakhapatnam,
Andhra Pradesh – 530 012.

..... Appellant

VERSUS

**Commissioner of Central Tax
Visakhapatnam– GST**

GST Commissionerate,
Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

.....Respondent

APPEARANCE:

for the Appellant

Shri Hanuma Prasad, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. A/30306/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas
(Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands
dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

JAYA